

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 54 OF 2016 &
IA NO. 140 OF 2016 & IA NO. 50 OF 2018**

Dated: 13th February, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of :

Chhattisgarh State Load Despatch Centre (SLDC) ...Appellant(s)

Vs.

Central Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Mr. Apoorv Kurup
Mr. A.C. Boxipatro

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R-1

ORDER

IA NO. 50 OF 2018

(Appl. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

Appeal No. 54 of 2016

It is represented by learned counsel for the parties that pleadings are complete. List the matter for hearing on **11.04.2018**. Tag to Appeal No. 54 of 2016.

**(Justice N. K. Patil)
Judicial Member**

ts/mk

**(I.J. Kapoor)
Technical Member**